

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.821/2019

Friday, this the 15<sup>th</sup> day of March 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

P C Meena, E-in-C, (EDMC), Group A  
Aged about 52 years  
s/o late Sh. Ram Sahay  
r/o A-2/165, Janak Puri  
New Delhi – 110 058

..Applicant  
(Mr. M K Bhardwaj, Advocate)

Versus

1. Govt. of NCT of Delhi  
Through its Director  
Local Bodies  
New Secretariat, New Delhi
2. South Delhi Municipal Corporation  
Through its Commissioner  
SPM Civic Centre, JLN Marg  
New Delhi
3. East Delhi Municipal Corporation  
Through its Commissioner  
Udyog Sadan, Patpar Ganj Industrial Area  
Delhi – 110 092
4. North Delhi Municipal Corporation  
Through its Commissioner  
SPM Civic Centre, JLN Marg,  
New Delhi

..Respondents  
(Mr. Amit Yadav, Advocate)

**O R D E R (ORAL)**

**Justice L. Narasimha Reddy:**

The applicant is holding the post of Engineer-in-Chief in East Delhi Municipal Corporation. This O.A. is filed by him with a prayer

to declare the action of the respondents in not posting him to South Delhi Municipal Corporation, as illegal and to issue the consequential directions. Other ancillary prayer is also prayed.

2. We heard Mr. M K Bhardwaj, learned counsel for applicant and Mr. Amit Yadav, learned counsel for respondents.

3. Similar question arose before us in O.A. No.721/2017 filed by Mr. K P Singh, who too was Engineer-in-Chief. The O.A. was disposed of on 12.09.2018, leaving it open to the applicant therein to make a representation and directing the respondents therein to pass appropriate order, within three months. The applicant herein also can be extended the same facility without prejudice to the rights of the respondents to point out the discrepancy and difference, if any.

4. Therefore, the O.A. is disposed of leaving it open to the applicant to make a representation or to file copies of representations, if any made already. On receipt of such representation, the respondents shall pass orders thereon, within four weeks thereafter.

There shall be no order as to costs.

**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**March 15, 2019**  
**/sunil/**